GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 3244 TO BE ANSWERED ON 09.12.2019

UAN TO EMPLOYEES IN UNORGANISED SECTOR

†3244. SHRI KHAGEN MURMU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is contemplating to provide facility to the employees of the unorganised sector to generate their Universal Account Number (UAN) without depending on their employers;
- (b)if so, the benefit likely to be accrued to these employees with this facility; and
- (c)if not, the reasons therefor?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): The Employees Provident Funds and Miscellaneous Provisions Act, 1952 is applicable to factories engaged in Industries specified in Schedule I and class of establishments notified by the Central Government.

As on 31.03.19, 197 industries/class of establishments are notified for coverage which has brought 4.69 crores contributory members within ambit of EPF.

Establishments are not classified as organised or un-organised sector.

The EPFO has introduced a facility to enable workers in EPF covered establishments to obtain Universal Account Number (UAN) directly online.

Benefits are:

- i) UAN ensures worker's enrolment for Provident Fund, Pension and Life Insurance.
- ii) Worker is no longer dependent on their employer for getting UAN.
- iii) UAN cannot be denied to any eligible worker.
- iv) Worker need not share his Aadhar with employer for validation.
- v) Employer can link UAN obtained by worker to start payment of contributions.
